Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 24.07.2014

The meeting No.16/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 24.07.2014 in Conference Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.14/AM-15 for 10.07.2014 and 15/AM-15 for 17.07.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 10.07.2014 and 17.07.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.16/AM-15 dated 24.07.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER: 16/84-ALC3/2014 MEETING DATE: 24.07.2014

Case No.:2/42/84-ALC3/2013	Party Name: SRF LIMITED	Meet No/Date:16/84- ALC3/2014 24.07.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0410153908	Section 2000 STREET, 1990 STREET, STRE
:01/84/050/00303/AM14/	:04/24/040/00205/AM14/	03.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petro-chemicals conveyed vide their O. M. No. 46011/103/2013-PC-II, dated 16.07.2014 as detailed below:-

S.No.	Export Product	Export	Export Import item	
		Quantity		allowed
1.	Dipped Nylon Tyre	2,00,000	Nylon 66 Tyre yarn- 1260D	1,99,400 Kgs.
	Cord fabric (N-66)	Kgs. & 1680D		
			Olboplast - Weft	2200 Kgs.
			Resorcinol	1000 Kgs.
			V.P. Latex	21,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



Case No.:1/3/84-ALC3/2014	Party Name: KARUR K.C.P.PACKKAGINGS LIMTED,	Meet No/Date:16/84- ALC3/2014 24.07.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:3210074492	
:01/84/050/00024/AM15/	:32/24/040/00032/AM14/	26.03.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petro-chemicals conveyed vide their O. M. No. 46011/91/2010-PC-II, dated 16.07.2014 as detailed below:-

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2	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	FIBC woven fabrics cut	1,87,472	Polypropylene	1,95,040 Kgs.
		pieces made of	Kgs.	Granules	
		Polypropylene consisting		UV White Master	2% of the PP
		of polypropylene		batch VE80014	Resin in the
		granules -1,84,000 Kgs.		(containing not more	export product
		& UV white MB, VE		20% UV stabilizer)	(other than
		80014- 3472 Kgs.			lamination/liner)

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/12/84-ALC3/2014	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:16/84- ALC3/2014 24.07.2014	Status: Deferred
3	HQ File :01/84/050/00091/AM15/	RLA File :03/95/040/01058/AM14/	Lic.No/Date:0310777139 04.04.2014	Defer Date: 07.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 07.08.2014.

	Case No.:4/12/84-ALC3/2014	Party Name: VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:16/84- ALC3/2014 24.07.2014	Status: Deferred
4	HQ File :01/84/050/00093/AM15/	RLA File :03/95/040/01055/AM14/	Lic.No/Date:0310777904 10.04.2014	Defer Date: 07.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 07.08.2014.

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Case No.:19/10/84-ALC3/2014	CORPN		Status: Approved
HQ File	RLA File	Lic.No/Date:0510384141	
:01/84/050/00074/AM15/	:05/24/040/00004/AM15/	16.04.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Muraleedharan Pillai, DGM (Exports) on behalf of the firm. Mr. Pillai presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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	S.No	Export Product	Export	Import item	Quantity				
			Quantity		allowed				
	1.	Ladies Other Garments	19,852	60% Viscose 40%	48,117				
		(Top) made of 60% Viscose	Nos.	Polyester woven dyed	Sq.				
and a second		40% Polyester woven dyed		fabric, GSM-76+/-10%,	Meters				
		fabric, GSM-76+/-10%,		width-56"					
		width-56"							

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:18/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:16/84- ALC3/2014 24.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510384320	Defer Date:
:01/84/050/00073/AM15/	:05/24/040/00015/AM15/	17.04.2014	07.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Muraleedharan Pillai, DGM (Exports) on behalf of the firm. Mr. Pillai presented the samples and explained the details of the case before the Committee. The Committee observed that CAD/CAM of export product provided by the applicant firm and requirement of input for the export product does not match with each other. The Committee after deliberations directed the representative of the applicant firm to provide the amended CAD/CAM for consideration of the proposal. The case stands for re-listing on 07.08.2014.

-	Case No.:20/10/84-ALC3/2014	Party Name: MAYA EXPO CORPN	DRTS Meet No/Date:16/84- ALC3/2014 24.07.2014	Status: Approved	
	HQ File :01/84/050/00075/AM15/	RLA File :05/24/040/00032/AM15/	Lic.No/Date:0510384880 24.04.2014)	
7	Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Muraleedharan Pillai, DGM (Exports) on behalf of the firm. Mr. Pillai presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
	S.No Export Product	Export	Import item	Quantity	





		Quantity		allowed
1.	Ladies Skirt made of 100%	74,995	100% Polyester lace	42,849
	Polyester lace dyed fabric,	Nos.	dyed fabric, GSM-200+/-	Sq.
	GSM-200+/-10%, width-38"		10%, width-38"	Meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:17/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:16/84- ALC3/2014 24.07.2014	Status: Deferred	
HQ File :01/84/050/00072/AM15/			Defer Date: 07.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Muraleedharan Pillai, DGM (Exports) on behalf of the firm. Mr. Pillai presented the samples and explained the details of the case before the Committee. The Committee after deliberations decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 07.08.2014.

	Case No.:1/12/84-ALC3/2014	Party Name: SUPERFIL PRODUCTS LIMITED	Meet No/Date:16/84- ALC3/2014 24.07.2014	Status: Deferred	
9	HQ File :01/84/050/00090/AM15/	RLA File :04/24/040/00245/AM14/	Lic.No/Date:0410157852 12.05.2014	Defer Date: 21.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. It was decided to await the same and defer the case for re-listing on 21.08.2014.

Case No.:14/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:16/84- ALC3/2014 24.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510386965	Defer Date: 07.08.2014
:01/84/050/00069/AM15/	:05/24/040/00078/AM15/	20.05.2014	

10 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Muraleedharan Pillai, DGM (Exports) on behalf of the firm. Mr. Pillai presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee after deliberations directed the representative of the applicant firm to provide the sample and pattern of the export product for consideration of the proposal. The case stands for re-listing on 07.08.2014.



Case No.:15/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 16/84- ALC3/2014 24.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510386964	Defer Date:
:01/84/050/00070/AM15/	:05/24/040/00077/AM15/	20.05.2014	07.08.2014

11 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Muraleedharan Pillai, DGM (Exports) on behalf of the firm. Mr. Pillai presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee after deliberations directed the representative of the applicant firm to provide the sample of the export product for consideration of the proposal. The case stands for re-listing on 07.08.2014.

 Case No.:16/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:16/84- ALC3/2014 24.07.2014	Status: Approved
	RLA File :05/24/040/00076/AM15/	Lic.No/Date:0510386963 20.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Muraleedharan Pillai, DGM (Exports) on behalf of the firm. Mr. Pillai presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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	S.No	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Ladies Top made of 53%	5152	53% Cotton 42%	9535 Sq.
		Cotton 42% Polyamide 5%	Nos.	Polyamide 5% Elastane	Meters
		Elastane lace knitted dyed		lace knitted dyed fabric,	
Ì.		fabric, GSM-155+/-10%,		GSM-155+/-10%, width-	
		width-61"		61"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	1		Status: Deferred
13	114	1	 Defer Date: 07.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 07.08.2014.



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	Case No.:5/14/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:16/84- ALC3/2014 24.07.2014	Status: Deferred	
	HQ File	RLA File	Lic.No/Date:0510387777	Defer Date:	
1	4 :01/84/050/00100/AM15/	:05/24/040/00103/AM15/	30.05.2014	07.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 07.08.2014.

	Case No.:3/12/84-ALC3/2014	Party Name: MASTER LINENS INC.,	Meet No/Date:16/84- ALC3/2014 24.07.2014	Status: Deferred
15			Division Date: Date: 12	Defer Date: 21.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 21.08.2014.

MANUAL AGENDA CASE

(16)

(10)	
Case No.229	M/s Imperial Readymade Garments Factory India Pvt.
	Ltd., Chennai
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/301/AM-11/DES-V
Re-fixation of input output norm	ns in respect of Advance Authorization No. 0410119610
dated 09.12.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided shipping bills and invoice of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 14.08.2014.

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Case No.230	M/s Imperial Readymade Garments Factory India Pvt.
	Ltd., Chennai
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/121/AM-11/DES-V
Ratification of input output norr	ns against Advance Authorization No.0410116054 dated
05.08.2010.	-

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 07.08.2014.

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(10)	
Case No.231	M/s Imperial Readymade Garments Factory India Pvt.
	Ltd., Chennai
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/250/AM-11/DES-V
Re-fixation of input output norn	ns in respect of Advance Authorization No. 0410119115
dated 23.11.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.08.2014.

(19)

Case No.232	M/s Chiripal Industries Ltd., Ahmedabad
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/448/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0810118227	
dated 06.02.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.08.2014.

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Case No.233	M/s Chiripal Industries Ltd., Ahmedabad
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/300/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0810114745	
dated 31.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.08.2014.

(21)

(21)	
Case No.234	M/s Chiripal Industries Ltd., Ahmedabad
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/280/AM-13/DES-V
Re-fixation of input output norm	ns in respect of Advance Authorization No.0810115374
dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.08.2014.

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(22)	
Case No.235	M/s Chiripal Industries Ltd., Ahmedabad
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/281/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0810115375	
dated 25 09 2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.08.2014.

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(23)

Case No.236	M/s The Bombay Dyeing & Mfg. Co. Ltd., Mumbai
NC 16/AM-15, dt. 24.07.2014	File No.01/84/162/868/AM-08/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0310446819	
dated 17.10.2007.	

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details received from applicant firm for examination and comments of the DC(MSME). The case stands for re-listing on 21.08.2014.

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Case No.237	M/s Concept Clothing, New Delhi
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/280/AM-14/DES-V
Ratification of input output norr	ns in respect of Advance Authorization No.0510371162
dated 18.11.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 07.08.2014.

(25)

(23)	
Case No.238	M/s Concept Clothing, New Delhi
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/251/AM-14/DES-V
Ratification of input output nor	ns in respect of Advance Authorization No.0510370372
dated 06.11.2013.	·

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 07.08.2014.

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Case No.239	PC-4 Section, DGFT	
NC 16/AM-15, dt. 24.07.2014	File No.01/84/162/059/AM-15/DES-V	
Revision of Valuation Addition	under Advance Authorization Scheme - reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments on the proposal are still awaited from the technical authorities of Norms Committee-5. The Committee after deliberations decided that the case will be considered by the Norms Committee-5 as and when the requisite comments will be received from the technical authorities of Norms Committee-5.

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(21)	
Case No.240	M/s Veekay Polycoats Ltd., New Delhi
NC 16/AM-15, dt. 24.07.2014	File No.01/84/50/184/AM-13/DES-V
Ratification of input output norr	ns in respect of Advance Authorization No.0510328805
dated 03.07.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on

21.08.2014.